

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206
(IB)-788/ND/2022

IN THE MATTER OF:

Smt. Chameli Devi & Anr.

... **Applicant/Petitioner**

Versus

Vipul Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 29.11.2022

CORAM:

**SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Piyush Singh, Adv. Akshay Srivastava and
Adv. Riddhi Jain

ORDER

In compliance of the last order dated 11.11.2022, Ld. Counsel for the Applicant submits that they have already filed an additional affidavit dated 21.11.2022, which is available on record.

Let the notice be issued upon the Respondent by all modes including at their E-mail ID for filing reply within 10 days. Rejoinder, if any, be filed within 5 days thereafter.

List the matter on 04.01.2023.

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**(L.N. GUPTA)
MEMBER (T)**

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**(BACHU VENKAT BALARAM DAS)
MEMBER (J)**